

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO : 6

CA NO. 35/2020 IN
CP NO. (IB) 223/ALD/2018

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : SANTOSH KUMAR SHUKLA & ORS. V/S SUPRIYO KUMAR CHAUDHARY (RP OF JVL AGRO INDUSTRIES LTD.)

SECTION: 60(5) IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. K.N.RAI ALONGWITH SH. VIJAY KUMAR RAI, ADVS.

COUNSEL FOR THE LIQUIDATOR : SH. YASH TANDON, ADV.

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The matter was taken up today through Video Conferencing.

Sh. Yash Tandon, Advocate for the Liquidator present through video conferencing but none present on behalf of the Applicant/Petitioner.

Learned Counsel appearing for the Respondent states that as the liquidation order has already been passed against the corporate debtor, ^{^ thus ^} the present petition ^{^ has ^} becomes infructuous.

However, none appears on behalf of the Applicant, although the name of Sri K.N. Rai and Sh. Vijay Kumar Rai has been shown in the cause list.

Accordingly, put up on 11th December, 2020 before the Regular Court/ Video Conferencing.

Dated : 03.11.2020


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Md. Zaid
(Stenographer)